SHRI SHYAMNANDAN MISHRA (Begusarai) I am raising a point of order. Only day-before-yesterday the subject was discussed very thoroughly If the Leader of the Opposition wanted to bring in those points, he could have done it at that time

MR SPEAKER It is not a point of order

# थी शिव नरायण (बस्ती)

## SHRI SHYAMNANDAN MISHRA.\*\*

### (Interruptions)\*\*

MR SPEAKER Nothing is recorded. Will you all like to hear the Home Minister or not ? Nothing is recorded excepting the Home Minister's statement 1 am not allowing anybody Now, the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) Mr Speaker, Sir, just after the hon Leader of the Opposition had finished speaking I wanted to rise to give a reply to him But, I have not been allowed to do so I really felt it I can only request the Leader of the Opposition to advise his firends to let the proceedings proceed further I have a right to do There was absolutely no question of raising a row Everybody seems to be, in rage and passion and are finging their arms and firsts Where was the occasion for it? (Interruptions)

What I was saying has now been confirmed by the hon'ble Members who stood up and started finging harsh words Through you, Sir, I was simply drawing the attention of Mr Chavan to this If this goes on no proceedings can be carried on

As for my reply to his notice to the government well I may assure him—or I may tell him—that before he made this statement I had asked my office already to send for reports from the Uttar Pradesh government regarding the Hardwar incident as reported in the Press and a letter from the correspondent about the situation in Gujarat So far as the third question concerning the incident near Bhopal or Ratiam is concerned that has not come to my notice I am not able to go through all the newspapers fully but it has not come to my notice I will ask the secretariat to ask for a report from there The leader of the Opposition

\*\*Not recorded

has been pleased to remark that the situation is getting from bad to worse Sir, as soon as the Janata Party took over (....Interruptions)

Sir, why are they flinging harsh words against me ? They should address the Chair Sir, I was saying if there are still feudal warlords extent in the country then who is responsible? For God sake let me know who is responsible if there are still feudal warlords in the country ? As for the number of crimesas my hon'ble friend, Shri Shyamnandan Mishra was trying to say but was not allowed t > b h ard—I do not have the figures in my posses n I did not know this question will be raised otherwise the official figures will show that in the second quarter of 1977, that is, April to June, the figures of incidents against the harijans have gone down in every State except the State of Maharashtra to which my hon triend, the Leader of the Opposition, belongs

#### (Interruptions)

MR SPEAKER Nothing to be recorded He has called for the records

### RE BUSINFSS OF THE HOUST

#### 11 30 hrs.

SHRI B RACHAIAH (Chamarajanagar) Sir, I addressed a letter to you requesting you to allow me to raise an urgent matter of public importance under Rule 377

MR SPBAKFR I have not allowed it

PROF P G MAVALANKAR (Ghandhinagar) Sir, I have a point of order A little while ago, today, when Mr Chandrappan invited your attention to what had happened on Saturday evening towards the end of debate (*Interruptions*) I am not making any political speech I am only raising a point of Order If you think that there is not point of order, then I will sit down.

MR SPEAKER Now, this has become the House of Points of Order

PROF P G MAVALANKAR I am not making any political speech On Saturday when the debate on Scheduled Castes and Scheduled Tribes was coming to almost an end, you were in the Chair And you said that the Home Minister thought that even if the House were to extend its sitting by one hour, from  $7 \cdot 00$  PM to  $8 \cdot 00$  P M, probably the debate would not have concluded because a large number of Members would have been still left out Therefore, the Home Minister suggested to the Charman who was presiding over the House at that time that perhaps the discussion might be postponed to a day in the next session Then you came and said and I quote

'Now that the Home Minister agreed to have one full day for the discussion in the next session, there is no point in sitting further today We will take up this next time in the next session The House stands adjourned "

Two points arise from this One, you yourself said that the Home Minister had agreed to postpone it. The Home Minister or any other Minister m his speech might have made a suggestion to the House through the Chair that he was prepared to have more discussion on this But there was no regular indication from the Minister of Parliamentary Affairs whose business it is to tell the House that a particular motion or discussion will take place in this or that session That was not coming from the Minister of Parliamentary Affairs It came from the Home Minister But the Minister of Parliamentary Affairs who is incharge of the business of the House has not so far confirmed it Secondly, there was no regular motion under Rule 340.

SHRI VAYALAR RAVI (Chirayinkil) The report is there

PROF P G MAVALANKAR Rule 340 says

"At any time after a motion has been made, a Member may move that the debate on the motion be adjourned"

Now, as far as this matter is concerned, I think that either the Home Minister or the Minister of Parliamentary Affairs has not formally put the motion under Rule 340 for adjournment of the discussion. How can therefore be a debate be postponed to a day in the next session without a formal motion being put before the House <sup>3</sup> And if that is not done, then I submit that today, Monday the 8th August, the discussion on that Motion stands , it continues because there was no motion for its postponement You said in the house "the House stands adjourned till 11 00 O'clock on Monday the 8th August 1977"

Therefore, I submit that the discussion on Harijans should be continued today and if you accept my point, I suggest that later on in the day, let the

Home Minister come with a reply about the action which government want to take with regard to seeing that those atrocities do not take place Between now and the next session some months will pass We will have more time to discuss but we are not interested in merely discussing the matter, we are not interested in our voice going or not going on record, we are interested m seeing that there is no recurrence of these atrocities, we are interested in seeing that there is no record in the newspapers of the country that the Harijans are being victimised, killed or murdered If you feel that my point is correct technically, kindly tell the hon Home Minister that later on m the day, say at 4 or 5 or 6 p m he might come and tell the House what he wants to say by way of action taken, whether he wants to come with some white paper (interruptions) I am bothered about implementation I re-I am quest your ruling on this pomt

MR SPEAKER So far as the first point is concerned, the Minister of Parliamentary Affairs was not there But the responsibility is joint responsibility and any Minister can say that that question does not arise As far the second question that there was no formal motion Prof Mavalar kar is correct But I put it to the House and I took the sense of the House and I took the adjournment Sc, that point is overruled

11 37 hrs.

CAI LING ATT I NT ION TO MATTIK OF URGENT PUBLIC IMPORTANCE

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COCA COI A COMPANY'S RIFUSAL TO FULFIL ITS EXPORT COMMITMENT AND TO PRODUCE BLVERAGE OF WHOLLY INDIAN ORIGIN

SHRI JOYTIRMOY BOSU (Damond Harbour) I call the attention of the Minister of Industry to the following matter of urgent public importance and request that he may make a statement thereon

"Present situation of the Coca-Cola Company, its refusal to fulfil its export commitment and to produce beverage of wholly Indian origin and the closure of its factories rendering about 1.5 lakhs of people directly or indirectly unempolyed "

\* THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) The activities of the Coca Cola Company fin India during the last 25 years fur-